

Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 7th January, 2020

SO 08 .-Whereas, on 15.05.2017 PS, Tarzoo, received information through reliable source that one person namely; Ubaid Tariq Antoo S/O Tariq Ahmad Antoo R/o Kralteeng Sopore was pasting posters of banned terrorist outfit LeT at Amargrah near Railways crossing and thereby threatening the common masses; and

2. Whereas, a case FIR No. 47/2017 U/S 13 ULA(P) Act, 1967, was registered in P/S Tarzoo and investigation was taken up; and

3. Whereas, during the course of investigation, it was revealed that the accused is hardcore OGW of the said terrorist outfit and was earlier arrested by Police in Case FIR No's 75/2011 u/s 307 RPC, 7/27 A. Act of P/S Sopore, 250/2012 u/s 7/25 A. Act of P/S Sopore, 20/2018 u/s 10,13 ULA(P) at Police Station Sopore and 77/2015 u/s 302, 307, 326 RPC at Police station Tarzoo. The statement of witnesses have established the involvement of accused in unlawful activities as the witnesses have stated categorically that they have seen the accused pasting the posters of LeT and the circumstantial evidence brought on record links the association of accused with banned terrorist outfit; and

4. Whereas, the investigating officer on the basis of statement of witnesses recorded under relevant sections of law and other evidence has established a prima-facie case against the accused person namely; Ubaid Tariq Antoo S/o Tariq Ahmad Antoo R/O Kralteeng Sopore under section 13 & 20 of the Unlawful Activities (Prevention) Act 1967; and

5. Whereas, the Authority appointed by the Government of J&K under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and



6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of J&K is of the view that there is sufficient material and evidence available against the accused person for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of J&K hereby accords sanction for launching prosecution against the accused person namely; Ubaid Tariq Antoo S/o Tariq Ahmad Antoo R/o Kralteng Sopore for the commission of offences punishable U/S 13 & 20 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 47/2017 of Police Station Tarzoo.

By order of the Government of Jammu & Kashmir

Sd/-

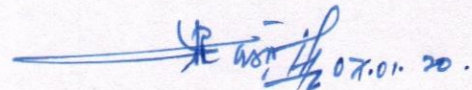
Principal Secretary to the Government
Home Department

No. Home/Pros/ /2019

Dated: 07 .01. 2020

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-66/S/2019/52628-30 dated 31.08.2019 from PHQ. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

 07.01.20.

Under Secretary to the Government
Home Department

